

In the Central Administrative Tribunal  
Calcutta Bench  
MA No. 503/2003  
(OA No. 744/96)

6-8-2004

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman  
Hon'ble Mr.N.D. Dayal, Member(A)

Sadhan Biswas and Ors

-Vs-

M/o Textiles

For the applicants : None

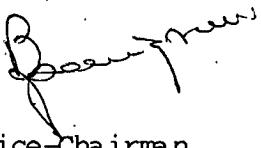
For the respondents : Mr.B.J. Chatterjee, Counsel

ORDER

Per Mr.Justice B. Panigrahi, V.C.

None appears for the applicant. Mr.Chatterjee, the learned counsel has entered appearance for the respondents. In this case, the OA was dismissed as far back as on 14-12-98 and thereafter an application <sup>for restoration</sup> was filed along with the prayer for condonation of delay in MA 79/99 and MA 80/99 which were also dismissed on 10-12-99. Then again the applicant has filed this application to recall the order dated 10-12-99 on 1-10-03. On perusal of the application, we find that the applicant has not at all explained about the delay in filing this application. Since the original application was dismissed on 14-12-98, there is no sense in restoring the other applications, i.e. MA 79/99 and MA 80/99. This application is barred by limitation. Accordingly, this case is dismissed. No costs.

  
Member(A)

  
Vice-Chairman